

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR 'V.G.I PHARMA PRIVATE LIMITED'

OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA

(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN & CIN / LLP No.	V.G.I Pharma Private Limited PAN: AADCV6940J CIN: U24200MH2011PTC218263
2.	Address of the registered office (as per MCA records)	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Plot no. J-8, Phase 3, MIDC Akola, Maharashtra – 444104.
5.	Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6.	Quantity and value of main products / services sold in last financial year	As per information available, Company is not in operations since 2021.
7.	Number of employees / workmen	Nil as per the information available.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgipharma.abc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on vgipharma.abc@gmail.com
10.	Last date for receipt of expression of interest	February 15, 2025
11.	Date of issue of provisional list of prospective resolution applicants	February 25, 2025
12.	Last date for submission of objections to provisional list	March 02, 2025
13.	Date of issue of final list of prospective resolution applicants	March 12, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	March 17, 2025
15.	Last date for submission of resolution plans	April 16, 2025
16.	Process email id to submit EOI	vgipharma.abc@gmail.com



Kshitiz Gupta

Registration Number: IBBI/IPA-002/IP-N00721/2018-2019/12140

AFA Valid Till: December 31, 2025

Resolution Professional of V.G.I Pharma Private Limited

Address & email id registered with IBBI:

F-52, First Floor, Centrium Mall, Lokhandwala Township Akurli Road,
Kandivali East, Mumbai - 400101

Email Address- kshitiz.ca@gmail.com

Process specific email id for correspondence: vgipharma.abc@gmail.com

Date: January 31, 2025

Place: Mumbai

PUBLIC NOTICE
 Notice is hereby given that share certificates for 2000 equity shares bearing Certificate No. 814360 Distinctive Nos. 382076991 to 382077990 and 77569191 to 775698190 of Rs. 1/- each in Folio No. N 005625 of **VEDANTA LIMITED**, registered in the name of **NANDINI MADAN** have been found to be misplaced and the undersigned have applied to the company to issue duplicate certificate. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office at Vedanta Limited, 1st Floor, 'C' Wing, Unit 103, Corporate Avenue, Atul Projects, Chakala, Andheri (East), Mumbai, Maharashtra-400093 within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate.
Place : Mumbai
Date : 31.01.2025
NANDINI MADAN

PUBLIC NOTICE
 I hereby inform the general public that I, Mr. Anur Sumar Mehta, S/O Sumar Mehta, aged 41 years, residing at Babam Street, Narayan Sankar, Grant Road, Mumbai 400007, Whole time Director of the company M/s. Saurav Energy Limited, have lost the original Share Deeds having Document number 942/2022 dated 1st July 2022 from my residential address. These documents were registered at the Sub Registrar Office Kadambur, if anyone finds the aforementioned documents, please contact me at 07738189967 or at the above-mentioned residential address.
 1. Sale Deed executed by Mr. V. Anandha Kumar S/O. Sibi Veluchandran for Survey No. 3104 located in Onamkulam village having an extent of 1.95 Acres registered under No. 942/2022 dated 01.07.2022, with SRO KADAMBUR, Tuticorin District, in favour of M/S Saurav Energy Limited (PAN No. AAACR9900C).
 Anur Sumar Mehta, Saurav Energy Limited, Famous Working Company, FWC, Registered, 1st floor, Famous Studios, 20 D E Moses Road, Mahalaxmi, Mumbai - 400 011

Form No. INC-19
Notice
 [Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014]
 1. Notice is hereby given that in pursuance of sub-section (4)(ii) of Section 8 of the Companies Act, 2013, an application has been made to the office of the Regional Director, Western Region, Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra, by M/s. Million Lives Foundation (CIN: U74999MH2017NPL301023) for surrendering the license no. 110308 issued under Section 8 of the Companies Act, 2013.
 2. The principal objects of the company as altered are as follows:
 1. To establish, setup, and run in any part of coaching institutes, study centre, oral coaching classes, where in professional, technical, vocational or higher education in every field of science, commerce, arts, management, engineering, law, banking, insurance, finance, medicine, hospitality, tourism, computers, or any other type of education be imparted by conducting regular, part-time classes.
 3. A draft copy of the altered memorandum and articles of association of the company is available for verification at 224, FLR-2, Plot-33A, Marg, Ind Estate Swatantra Veeer, Savarkar Marg, Prabhadevi, Mumbai-400025.
 4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the office of the Regional Director, Western Region, Mumbai, Everest, 5th Floor, 100, Marine Drive, Mumbai-400002, Maharashtra, by a letter addressed to the Regional Director, Western Region, at the given address or on MCA-21 portal (www.mca.gov.in) by filing investor complaint form within thirty days from the date of publication of this notice, a copy of which shall be forwarded to the Applicant, i.e. Million Lives Foundation (CIN: U74999MH2017NPL301023), at 224, FLR-2, Plot-33A, Marg, Ind Estate Swatantra Veeer Savarkar Marg Prabhadevi, Mumbai City, Mumbai, Maharashtra, India, 400025.
 Dated this 31st Day of January, 2025.
 For: Million Lives Foundation
 Sd/-
ASHWIN SATISH BHADRI
 Director
 DIN: 00731789

"IMPORTANT"
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For Advertising in **TENDER PAGES**
 Contact **JITENDRA PATIL**
 Mobile No.: 9029012015
 Landline No.: 67440215

L&T Finance Limited
 (formerly known as L&T Finance Holdings Limited)
Registered Office: L&T Finance Limited, Brindavan Building Plot No. 177, Kalina, CST Road, Near Mercedes Showroom Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2006PLC181833
Branch Office: Thane

TILAK VENTURES LIMITED
 L55910MH1980PLC023000
 Address: E/109, Crystal Plaza, New Link Road, Opp. Infinity Mall, Andheri (West), Mumbai, MH-400053
 Email id: tilakfin@gmail.com, website: www.tilakfinance.wordpress.com

(EXTRACT OF STANDALONE AND CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED ON 31ST DECEMBER, 2024)

Particulars	Amount in Lakhs					
	Standalone			Consolidated		
	Quarter ended 31st Dec. 2024	Quarter ended 30th Sept. 2024	Quarter ended 31st Dec. 2023	Quarter ended 31st Dec. 2024	Quarter ended 30th Sept. 2024	Quarter ended 31st Dec. 2023
1 Total income from operations	208.422	1034.257	218.848	220.123	1053.014	238.902
2 Net Profit/Loss for the Period Before tax and exceptional items	110.936	266.253	157.969	109.608	261.249	146.667
3 Net Profit/(Loss) before tax after exceptional items	110.936	266.253	157.969	109.608	261.249	146.667
4 Net Profit/(Loss) after Tax and Exceptional Items	93.079	207.640	127.965	91.751	202.636	116.667
5 Total Comprehensive Income/(Loss)	-10.066	257.594	143.776	-11.394	252.590	132.474
6 Paid-up Equity Share Capital	4456.968	2228.484	2228.484	4456.968	2228.484	2228.484
7 Earning Per Share						
Basic	0.021	0.093	0.057	0.021	0.091	0.052
Diluted	0.021	0.093	0.057	0.021	0.091	0.052

Notes:
Standalone:
 1. The above Unaudited Financial Results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on January 29, 2025.
 2. The Statutory Auditors of the company have carried out a limited review of the result for the Nine month ended December 31, 2024. However, the management has exercised necessary due diligence to ensure that the Standalone financial results provide true and fair view of its affairs.
 3. The above standalone financial results for the quarter & Nine Months ended December 31, 2024 are prepared in accordance with the Indian Accounting Standards (Ind-AS) as prescribed under Section 133 of the Companies Act, 2013 read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 and Companies (Indian Accounting Standards) Amendment Rules, 2015.
 4. The Company operates in Two Business Segment i.e. Commodity Trading Business and Finance Business Activities. Business segment has been identified as separate primary segment taking into Account the organizational and internal reporting structure as well as evaluation of risk and return of this segment.
 5. During the Quarter, the Company has made an allotment of 22,28,48,403 Fully Paid up Equity shares of Face Value Rs.1/- at price of Rs.2.20/- on Right Issue Basis.
 6. Deferred tax amount will be made at the end of the Financial Year and hence not provided on the quarterly basis.
 7. The figures for the previous periods / year are re-classified / re-arranged / re-grouped, wherever necessary, to confirm current period classification.
 8. This Result and Limited Review Report is available on company Website www.tilakfinance.wordpress.com as well as BSE website www.bseindia.com
 9. Investor Complaint for the Quarter Ended 31/12/2024. Opening - 0, Received -1, Resolved -1, Closing - 0.
Consolidated:
 1. The Consolidated Unaudited Financial results includes Tilak Ventures Limited ("The Holding Company") and its Subsidiary Company Yostio Ventures India Private Limited.
 2. The above Unaudited Consolidated Financial Results were reviewed and recommended by the Audit Committee and approved by the Board of Directors at their meeting held on January 29, 2025.
 3. The Statutory Auditors of the company have carried out limited review of result for the quarter ended December 31, 2024. However, the management has exercised necessary due diligence to ensure that the Consolidated financial results provide true and fair view of its affairs.
 4. The Company operates in Two Business Segment i.e. Commodity Trading Business and Finance Business Activities. Business segment has been identified as separate primary segment taking into Account the organizational and internal reporting structure as well as evaluation of risk and return of this segment.
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 9. Investor Complaint for the Quarter Ended 31/12/2024. Opening - 0, Received -1, Resolved -1, Closing - 0.

For Tilak Ventures Limited
 Sd/-
Girraj Kishor Agarwal
 Director
 DIN: 00290959

Place: Mumbai
Date: 29/01/2025

BENARES HOTELS LIMITED
 Corporate Identification No. (CIN) : L55101UP1971PLC003480
 Registered Office: Taj Ganges, Nadesar Palace Compound, Varanasi - 221 002, Tel.: 0542 6660001
 Corporate Office: Taj Palace, Sardar Patel Marg, New Delhi - 110021, Tel.: 011 6650 3549/3704
 E-mail: investor@tajhotels.com | Website: www.benareshotelslimited.com

NOTICE OF POSTAL BALLOT
 NOTICE is hereby given that pursuant to the provisions of Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ('Act') (including any statutory modification or re-enactment thereof for the time being in force), read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ('Rules'), Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ('SEBI Listing Regulations'), Secretarial Standard-2 on General Meetings issued by The Institute of Company Secretaries of India ('SS-2'), each as amended and in accordance with the guidelines prescribed by the Ministry of Corporate Affairs ('MCA') for holding general meetings / conducting postal ballot process through e-voting vide General Circular Nos. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 20/2020 dated May 5, 2020 and subsequent circulars issued in this regard, the latest being 09/2024 dated September 19, 2024 ('MCA Circulars'), to transact the special business as set out hereunder by passing Special Resolution by way of postal ballot, only by voting through electronic means ('remote e-voting'):

Sr. No.	Resolution Description	Resolution Type
1.	Appointment of Ms. Anita Belani (DIN: 01532511) as an Independent Director of the Company for a term of 5 years, w.e.f. January 14, 2025.	Special Resolution

Members are hereby informed that pursuant to the MCA Circular, the Company on Thursday, January 30, 2025 has completed the dispatch of the Postal Ballot Notice dated January 14, 2025, electronically to all the Members of the Company, whose name appeared on the Register of the Members' List of Beneficial Owners maintained by the Depositories as on cut-off date i.e., Friday, January 24, 2025 and who have registered their e-mail addresses in respect of physical holdings with the company's Registrar and Share Transfer Agents i.e., MUGF Intime Private Limited ('RTA'). A person who is not a member of the Company on the cut-off date should accordingly treat the Postal Ballot as for information purpose only.

The Postal Ballot Notice along with Explanatory Statement has been uploaded on the website of the Company www.benareshotelslimited.com and also can be accessed from the website of the Stock Exchange i.e., BSE Limited at www.bseindia.com. The Notice is also available on the website of e-voting agency at www.evoting.nsdl.com.

In compliance with Regulation 44 of the SEBI Listing Regulations and Sections 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules 2014, as amended and MCA Circulars, the Company is providing facility for voting through remote e-voting to enable its Members to cast their votes electronically in respect of the Resolution set out in this Postal Ballot Notice. For this purpose, the Company has engaged the services of National Securities Depository Limited ('NSDL') and has also made necessary arrangements with its RTA to facilitate e-voting. In terms of MCA Circulars, Voting can be done only by e-voting.

E-voting will commence at 09.00 a.m. (IST) on Monday, February 3, 2025 and will close at 05.00 p.m. (IST) on Tuesday, March 4, 2025.

The Resolution under the Postal Ballot Notice, if passed by the members, shall be deemed to have been passed on the last date specified by the Company for e-voting i.e., Tuesday, March 4, 2025. Further resolution passed by the Members through E-voting are deemed to have been passed effectively at a General Meeting.

The Members have option to get their e-mail ids temporarily registered by adopting the procedure mentioned in the Postal Ballot Notice to enable them to exercise their voting under the e-voting for this postal ballot.

The Board of Directors at their meeting held on January 14, 2025, has appointed Arvind Kohli and Associates, Company Secretaries (FCS: 04434; COP: 2818), as the Scrutinizer for conducting the Postal Ballot through e-voting process, in a fair and transparent manner. The results of the Postal Ballot will be announced on or before Thursday, March 6, 2025. The results of the Postal Ballot together with the Scrutinizer's Report will be posted on the Company's website www.benareshotelslimited.com and will also be communicated to the BSE.

In case the Members have any queries / grievances or need any assistance on remote e-voting, you may refer the Frequently Asked Questions (FAQs) for shareholders and e-voting user manual for shareholders available at the Download section of www.evoting.nsdl.com or please write to the Company at investor@tajhotels.com.

For Benares Hotels Limited
 Sd/-
Vanika Mahajan
 Company Secretary (A34515)
 Place : New Delhi
 Date : January 30, 2025

FORM No. INC-26
 [Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
 Change of Registered Office of Crosscheck Technology Services Private Limited from "State of Maharashtra" to "the National Capital Territory of Delhi" BEFORE THE CENTRAL GOVERNMENT
HON'BLE REGIONAL DIRECTOR, WESTERN REGION, MUMBAI
MINISTRY OF CORPORATE AFFAIRS
 Everest, 5th Floor, 100 Marine Drive, Mumbai, Maharashtra-400002,
IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013 AND RULES 30(5)(A) OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
INTHE MATTER OF CROSSCHECK TECHNOLOGY SERVICES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT LEVEL 4 DYNASTY, A WING, ANDHERI-KURLA ROAD, MUMBAI, MAHARASHTRA-400059, CIN: U74140MH2007PTC173827
 Applicant Company

Notice is hereby given to the General Public that the Applicant Company proposes to make application to the Hon'ble Regional Director, Western Region, Mumbai, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Applicant Company in terms of the special resolution passed at the Extra-ordinary General Meeting held on Tuesday, January 28, 2025 to enable the Applicant Company to change its Registered Office from the State of Maharashtra to the National Capital Territory of Delhi within the jurisdiction of Registrar of Companies, NCT of Delhi andaryana.
 Any person whose interest is likely to be affected by the proposed change of the Registered Office of the Applicant Company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing Investor Complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Hon'ble Regional Director, Western Region, Mumbai, within fourteen days from the date of publication of this notice with a copy of the Applicant Company at its Registered Office at the address mentioned below:
 Level 4 Dynasty, A Wing, Andheri-Kurla Road, Mumbai, Maharashtra- 400059
For and on behalf of Applicant Company
Crosscheck Technology Services Private Limited
 Sd/-
Name: Apurna Tandon
Director
DIN: 09792768
Date: January 30, 2025
Place: Mumbai

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
V. G. I PHARMA PRIVATE LIMITED
OPERATING IN PHARMACEUTICAL MANUFACTURING IN AKOLA, MAHARASHTRA
(Under sub-regulation (1) of Regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	V. G. I Pharma Private Limited PAN : AACDV6940J CIN: U24200MH2011PTC218263
1 Name of the corporate debtor along with PAN & CIN / LLP No.	V. G. I Pharma Private Limited PAN : AACDV6940J CIN: U24200MH2011PTC218263
2 Address of the Registered Office (As per MCA records)	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra-444 104.
3 URL of website	NA
4 Details of place where Majority of fixed assets are located	Plot No. J-8, Phase 3, MIDC Akola, Maharashtra-444 104.
5 Installed capacity of main products / services	Not Available since the Company is not in operations since 2021.
6 Quantity and value of main Products / Services sold in last Financial year	As per information available, Company is not in operations since 2021.
7 Number of Employees / Workmen	Nil as per the information available.
8 Further details including last available Financial Statements (with schedules) of two years, lists of creditors are available at URL:	The details as available can be sought by sending an email on vgpharma.lbc@gmail.com and / or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9 Eligibility for resolution applicants under Section 25(2) (h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec. 25 (2) (h) of the Code can be sought by sending an email on vgpharma.lbc@gmail.com
10 Last date for receipt of expression of interest	February 15, 2025
11 Date of issue of provisional list of prospective resolution applicants	February 25, 2025
12 Last date for submission of objections to provisional list	March 02, 2025
13 Date of issue of final list of prospective resolution applicants	March 12, 2025
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	March 17, 2025
15 Last date for submission of resolution plans	April 16, 2025
16 Process email id to submit EOI	vgpharma.lbc@gmail.com

Sd/-
Kshitij Gupta
 Registration Number: IBB/1PA-002/1P-NU0721/2018-2019/12140
AFA Valid Till : December 31, 2025
 Resolution Professional of V. G. I Pharma Private Limited
Address & email id registered with IBB:
 F-52, First Floor, Centrum Mall, Lokhandwala Township Akuni Road, Kandivali East, Mumbai-400 101 Email Address : kshitij.ca@gmail.com
Process specific email id for correspondence : vgpharma.lbc@gmail.com
Date : January 31, 2025
Place : Mumbai

SOUTH INDIAN Bank
 Experience Next Generation Banking
 The South Indian Bank Ltd
 Collection and Recovery Department - Mumbai
 Ground Floor, 'C' Building, Chitrapur Co-Operative Housing Society, Pandurang Marg, 27th Road, Bandra West, Mumbai - 400050 E-mail: nc1001@sib.co.in

E - AUCTION SALE NOTICE
E-Auction Sale Notice for Sale of Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 6(1) and 6(2) of the Security Interest (Enforcement) Rules, 2002.

Borrower	Guarantor
1) Mr. Tarun Manohar Samat Prop. M/s Karma Universal Office No.5, 2nd Floor, Girishant Building, Near Bawa International Hotel, Linking Road, Khar (West) Mumbai, Maharashtra-400052	2) Mrs Sapna Tarun Samat 701, 7th Floor, Ashiana Ranjana CHS Ltd 14th A Road, Ahimsa Marg Khar (West), Mumbai, Maharashtra-400052
Also At : Office No.11, 2nd Floor, Cosmos Commercial Centre 3rd Road, Khar (West) Mumbai Sub Urban, Mumbai, Maharashtra-400052	Also At : Flat No.102, Aroma Residency CHS Ltd 14th Road, Khar(West) Mumbai, Maharashtra-400052
Also At : 701, 7th Floor, Ashiana Ranjana CHS Ltd, 14th A Road, Ahimsa Marg, Khar (West), Mumbai, Maharashtra-400052	Also At : Flat No.102, Aroma Residency CHS Ltd, 14th Road, Khar (West), Mumbai, Maharashtra-400052

Notice is hereby given to the public in general and in particular to the borrower/guarantor that the below described movable property hypothecated to The South Indian Bank Ltd., Branch Mumbai Bandra (Secured Creditor), the actual possession of which has been taken by the Authorised Officer of The South Indian Bank Limited (Secured Creditor), will be sold on "as is where is" basis, "as is what is" and "whatever there is" condition on 19.02.2025 for recovery of an amount of Rs.10,15,55,543.68 (Rupees Ten Crore Fifteen Lakhs Fifty Five Thousand Five Hundred Forty Three and Paise Sixty Eight Only) on or 28.01.2025 with future interest, costs and expenses etc. thereon due to The South Indian Bank Limited, Branch Mumbai Bandra (Secured Creditor), from the above mentioned Borrower and guarantors.

Name of Property Owner	Description of property
M/s. Karma Universal (Proprietorship concern of Mr. Tarun Manohar Samat)	(i) Programmable single/ multi(double) needle power operated industrial lock stitch sewing machine (ii) Power operated five thread over lock machine with trimmer (iii) 3 needle flatbed chain stitching machine (iv) Feed off the arm industrial sewing machine (v) Belt attaching machine (vi) Loop making machine (vii) Automatic pocket attaching machine (viii) Computer controlled bartacking machine (ix) Computerized automatic eyelet button hole sewing machine (x) Power driven edge cutting sewing machine (xi) Button and rivet snap fastener fixing machine (xii) Direct drive computer controlled lock stitched button stitch sewing machine (xiii) Elastic inserting machine (xiv) Zig Zag flatbed sewing machine (xv) Continuous press and folding machine with vacuum table with block + iron with boiler and steamer (xvi) Continuous roller fusing press machine (xvii) Double needle with auto lock side stitch mc (xviii) Edge cutter (xix) Multi head embroidery machine (xx) Power driven cloth cutting machine
Reserve Price	Rs.213,60,000/- (Rupees Two Crores Thirteen Lakhs Sixty Thousand Only)
Earnest Money Deposit (EMD)	Rs.21,36,000/- (Rupees Twenty One Lakhs Thirty Six Thousand Only) EMD shall be deposited on or before 18.02.2025 till 04.00 PM
Bid Increment amount:	Rs.25,000/-
Date and time of E-auction	19.02.2025 from 11.00 AM to 12.00 PM (with 5 minute unlimited auto extensions till sale is concluded)
Encumbrances known to the Bank	Nil

For detailed terms and conditions of the sale, please refer to the link provided in web portal of South Indian Bank Ltd. (Secured Creditor) website i.e. www.southindianbank.com. Details also available at <https://bankauctions.com>.
 For any further clarification with regards to inspection of property, terms and conditions of the e-auction or submission of bids, kindly contact The South Indian Bank Ltd., Branch Bandra during working hours or may contact 9446894511 / 9074563915 at the South Indian Bank Ltd Collection and Recovery - Mumbai.
Place : Mumbai
Authorized Officer
Assistant General Manager

Bank of Maharashtra
 A GOVT. OF INDIA UNDERTAKING
L. J. ROAD MAHIM BRANCH Mangarsh C. H. S. L. J. Road, Mahim, Mumbai-400 016, Maharashtra
 • Tel. No. : 24453405 / 24458016 • E-mail : bjmrg106@mahabank.co.in, bom1106@mahabank.co.in
 • Head Office : Lokmargin, 1501, Shivajinagar, Pune-411 005, Maharashtra
ANS/Adv-NPA-SMG/13-4 Notice/2023-24 Date : 24.01.2025

(Rule 8 (1)) POSSESSION NOTICE
WHEREAS the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Sec. 13(12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 21.10.2024 calling upon the Borrower - M/s. Sai Medical and General Stores - Borrower, Mrs. Alka Ajay Singh, Proprietor, to repay the total amount mentioned in the Demand Notice i. e. ₹ 1,99,97,714.32 (Rs. One Crore Ninety Nine Lakh Ninety Seven Thousand Seven Hundred Fourteen & Paise Thirty Two Only) plus unapplied interest ₹ 7,13,862/- thereon upto 21.10.2024 further Int. as applicable + expenses & other charges incurred till date of realization within 60 days from the date of receipt of the said Notice.
 The Borrowers / Guarantors having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors and the Public in General that the undersigned has taken Possession of the property described herein below in the exercise of the powers conferred on him / her under Section 13 (4) of the said Act read with rule 8 of the said rules on this 24th day of January of the year 2025.
 The Borrowers in particular and the Public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Maharashtra for an amount of ₹ 1,99,97,714.32 (Rs. One Crore Ninety Nine Lakh Ninety Seven Thousand Seven Hundred Fourteen & Paise Thirty Two Only) plus unapplied interest ₹ 7,13,862/- thereon upto 21.10.2024 further interest as applicable + expenses and other charges incurred till date of realization.
DESCRIPTION OF IMMOVABLE PROPERTY
 Equitable Mortgage of Flat No. 1401, 14th Floor, Tower No. 1, Lodha Quality Homes, Near Majiwada Flyover, Village Bakum, Thane, Survey No. 30/5 P
 Sd/-
Date : 24.01.2025
Place : Mumbai
Authorized Officer & Chief Manager
Bank of Maharashtra

IN THE BOMBAY CITY CIVIL COURT AT DINDOSHI CR No. **SUMMARY CIVIL SUIT NO. 212 OF 2023**
 Plaintiff lodged on: 04.05.2023 Plaintiff admitted on: 23.06.2023
 SUMMONS to answer plaint under Section O. XXXVII Rule 2 of the Code of Civil Procedure, 1908.

CANARA BANK, (E-Syndicate Bank) a body corporate constituted under the Provisions of the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1980 having its Head Office at Bengaluru and a Branch Office amongst others at Canara Bank (E-Syndicate Bank), Jal Classic, Shradhanand Road, Vile Parle East, Mumbai -400057, represented through its Officer M/s. Reeta Bark D/O. Kunu Bark, age 31 years.
...Plaintiff
Versus
 1. M/s. A1 Sofa Maker
 2. Prop. Mr. Mohhad Ramjan Sarajuddin Gori, Age :53 Occ: Business
 Address at : Shop No. 20, Mukadam Chawl, Near Yash Hotel, Prabhari Colony, Santacruz (E), Mumbai, Maharashtra-400055. Also at : Near Milan Subway Road, Gardolia Estate, Room No. 02, Gulab Hussain Chawl, Santacruz (W), S. O. Mumbai, Maharashtra-400054.
...Defendants

To,
 1. M/s. A1 Sofa Maker
 2. Prop. Mr. Mohhad Ramjan Sarajuddin Gori,
 Above named Defendants
 (As per Order dated 08.05.2024 Shri. SM Agarkar Court Room No. 5.)
WHEREAS the above-named Plaintiff/s has instituted a suit in the Honorable Court against you the above-named Defendant under Rule 2 of Order XXXVII of the Code of Civil Procedure, 1908.
 A) The Plaintiff, therefore, prays:-
 a) That this Hon'ble Court be pleased to pass an order and decree against the Defendants, jointly and severally, to pay to the Plaintiff the sum of **Rs. 2,47,747.74/- (Rupees Two Lakh Forty Seven Thousand Seven Hundred and Forty Seven and Seventy Four Paise Only)** (Loan A/c No. 50231400000382 for the sum of **Rs. 2,10,155.87/- (Rupees Two Lakh Ten Thousand One Hundred and Fifty Five and Eighty Seven Paise Only)** Loan A/c No. 50239160000073 for the sum of **Rs. 24,181.74/- (Rupees Twenty-Four Thousand Two Hundred and Eighteen and Seventy-Four Paise Only)** & Loan A/c No. 173000005367 for the sum of **Rs. 13,373.13/- (Rupees Thirteen Thousand Three Hundred and Seventy-Three and Thirteen Paise Only)** outstanding as on 31.03.2023 together with interest @ 16.40% + 2.00% Penial Interest p.a. from the date of filing the suit till payment or realization as per the Particulars of Claim i.e. Exhibit "C" annexed hereto.
 b) The Hon'ble Court be pleased to pass an order of attachment before judgement on charged and uncharged assets belonging to Defendants to adjust the sale proceed thereof towards the discharge of outstanding dues of Defendants.
 c) It is further requested that the Defendant be directed to deposit the passport before this Hon'ble Court or in alternative direct them not to leave the country without prior permission of this Hon'ble Court.
 d) That the Defendants be directed to pay the cost of this suit.
 e) Any further relief in the nature and circumstances of the case may be granted.
 You are hereby Summoned to cause an appearance to be entered for you, within ten days from the service hereof, in default whereof the Plaintiff/s will be entitled the any time after the expiration of such ten days to obtain a decree for the sum of **Rs. 2,47,747.74/- (Rupees Two Lakh Forty Seven Thousand Seven Hundred and Forty Seven and Seventy Four Paise Only)** and such sum as prayed for and costs together with such interest, if any, as the Hon'ble Court may order.
 If you cause an appearance to be entered for you, the Plaintiff/s will thereafter serve upon you a summons for Judgment at the hearing of which you will be entitled to ask the Hon'ble Court for leave to defend the suit.
 Leave to defend may be obtained if you satisfy the Hon'ble Court by affidavit otherwise there is a defence to the suit on the merits or that it is reasonable that you should be allowed to defend the suit.
 Given under my hand and the seal of this Hon'ble Court.
Dated this 28th day of August, 2024.

For Registrar,
City Civil Court, Bombay
Jyoti Tiwari, Advocate For Plaintiffs
 Flat No. D/203, 2nd Floor, Yugandhar Sudama, Opp. Nana-Nani Park, Manpada Road, Dombivli East, Thane - 421201.
Email : advjyotipatkar27@gmail.com Mob. 8976143130

SALUTE THE SOLDIER



CT/DVR RAM KISHORE HEP URI-1
31-01-1994



CT/GD RAMSHANKAR RAI HEP URI-1
31-01-1994

CISF proudly remembers the supreme sacrifice of these brave hearts. On this day they laid down their lives at the altar of duty while fighting with militants at Baramulla, J&K. Their courage and bravery would remain an abiding source of inspiration for the force. The force will remain eternally indebted to them for their noble deed.

BORDER SECURITY FORCE

L/NK SURESH KUMAR
25.12.1962 - 31.01.1994
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Srinagar (J&K).

BORDER SECURITY FORCE
CT JASPAL SINGH
23.07.1973 - 31.01.2001
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Srinagar (J&K).

BORDER SECURITY FORCE
CT KRISHAN KUMAR
05.10.1970 - 31.01.1994
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in Srinagar (J&K).

BORDER SECURITY FORCE
CT AJIT SINGH
05.06.1971 - 31.01.2002
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while on operational duty in R S Pura area, Jammu.

BORDER SECURITY FORCE
CT RAM ASARE SAROJ
15.11.1969 - 31.01.2002
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in West Garo Hills, Meghalaya.

BORDER SECURITY FORCE
CT AMARJEET SINGH
13.06.1964 - 31.01.2002
Bordermen Salute and proudly remember today their brave comrade, who made supreme sacrifice while fighting militants in West Garo Hills, Meghalaya.

MAHARASHTRA METRO RAIL CORPORATION LTD.
(Pune Metro Rail Project)
Office Address: A2, A3 Godown Block, District Court Interchange Metro Station, Nyamurti Ranade Path, Shivajinagar, Pune - 411005, Maharashtra, India.
Website: <https://www.mahametro.org>
E-mail: tenders.pmp@mahametro.org
Telephone: 020-26051074

Section-1 NOTICE INVITING TENDER (NIT)
E-TENDER NOTICE
Tender Notice No. P1A-TR-03/2025 Dated: 31-Jan-2025
Name of Work: Design, Supply, Installation, Testing & Commissioning Of 25kV Flexible Overhead Catenary System, associated 25kV Sectioning Posts, 33kV Auxiliary Sub-Station (ASS), associated Cabling And SCADA Systems For Pune Metro Rail Project PCMC-Nigdi Elevated Extension.

Interested bidders may visit Pune Metro Rail website www.punemetrorail.org or download the Tender documents and obtain further details regarding the tender from e-tender portal of Govt. of Maharashtra <https://mahatenders.gov.in> from 16:00 Hrs. On 04/02/2025 to 16:00 Hrs. on 10/03/2025

Executive Director/Procurement & Contracts
Maha Metro, Greenest Metro

MUNICIPAL COUNCIL ERANDOL, Dist. JALGAON
Add : Main Road, Erandol, Dist. Jalgaon (Maharashtra) - 425109
Contact No. : 02588-245022 (Chief Officer/President) 02488-244401 (Office)
Fax No. : 02588-243067, E-Mail : mnc_erandol@rediffmail.com | erandol@gmail.com
O/w No./PWD/10/2024-25 Dated : 30/01/2025

(OPEN TENDER NOTICE)

- Refer to open tenders Id 2025_DMA_1143823_1 published on 31st January 2025.
- Please visit the website at <https://mahatenders.gov.in> for further details.
- Date for submission of quotation and opening of tenders is as follows:
Due date for submission of Quotation 07/02/2025 Time : 12:00 PM (IST)
Pre-Bid Meeting 04/02/2025 Time : 11:00 AM (IST)
Opening of Tenders 10/02/2025 Time : 12:00 PM (IST) Onwards
- Attendance of bidders should be compulsory at the time of Pre-bid meeting.
- There are no other changes in the terms and conditions of the open tender notice.

(Amol Prabhakar Bagul)
Chief Officer And Administrator
Municipal Council Erandol, Dist. Jalgaon

NOTICE OF ADJOURNED GENERAL MEETING
GEGIO CONSTRUCTION COMPANY PRIVATE LIMITED

Notice is hereby given that the General Meeting of Gegio Construction Company Private Limited, originally convened on 30th January 2025, could not be held due to the non-presence of the required quorum, as mandated under the provisions of the Companies Act, 2013, and the Articles of Association of the Company.

Pursuant to the applicable laws, the meeting is hereby adjourned and shall now be reconvened as follows:
Date: 3rd February 2025
Day: Monday
Time: 11:00 AM
Venue: Unit No. 605, 6th Floor, Suntek Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai - 400059

Since 2nd February 2025 falls on a Sunday, the adjourned meeting is scheduled for 3rd February 2025. The business agenda of the originally scheduled meeting shall remain unchanged and will be taken up for discussion and resolution at the adjourned meeting.

All concerned members, directors, and stakeholders are hereby requested to take note of this adjournment and make it convenient to attend the meeting on the rescheduled date. This notice shall be deemed to have been duly served in accordance with applicable laws.

By Order of the Resolution Professional
For Gegio Construction Company Private Limited
PANKAJ BHATTAD
Resolution Professional
Gegio Construction Company Private Limited
Reg. No. IBB/I/PA-001/JP-P-02841/2023-2024/14362
Registered Office Address: Unit No. 605, 6th Floor, Suntek Crest, Mukund Nagar, Andheri Kurla Road, Andheri (E), Mumbai - 400059
Contact Details:
E-mail: gigeocorp@gmail.com, rppankajbhattad@gmail.com
Phone: +91 80552 34380
Date of Dispatch of Notice: 16th January 2025
Date of Issue: 31/01/2025
Place: Mumbai

Dnyanpath Bahu-Uddeshiya Shikshan Prasarak Mandal's SURETECH COLLEGE OF NURSING
120/2K Ashokvan, N.H. No.7, Wardha Road, Rui Post, Nagpur.
Phone No.: 8411911778/8411911770 Email: suretechon@yahoo.in

VACANCIES

Application are invited on plain paper along with all necessary copy of certificates, from the eligible candidate for the following post. Qualification and Experience as per DCI and MUHS Norms and University Direction No. 01/2017.

Sr. No.	Subject	Professor	Associate Professor/Reader	Assistant Professor/Lecturer	Tutor
1	Medical Surgical Nursing	---	---	01 (SC)	---
2	Community Health Nursing	---	01 (Open)	01 (SC)	---
3	Obstetric Nursing	01 (Open)	01 (Open)	---	---
4	Pediatric Nursing	01 (Open)	---	01 (Open)	---
5	Nursing	---	---	---	05 02 (Open), 02 (SEBC) 01 (ST)

Note:- For detailed information about post, qualification and other terms and conditions please visit college website suretechon.edu.in last date for application is 06/02/2025.

PRESIDENT

Pune Mahanagar Parivahan Mahamandal Ltd.
Shankarsheth Road, Swargat, Pune- 411037

TENDER NOTICE- REQUEST FOR PROPOSAL (RFP)

PMPML invites proposals from interested and eligible Bidders for "SELECTION OF A CONCESSIONAIRE FOR BUILD, FINANCE, OPERATE AND TRANSFER (BFOF) OF STAINLESS STEEL BUS SHELTERS ON PUBLIC PRIVATE PARTNERSHIP (PPP) BASIS IN PMPML OPERATIONAL LIMITS" through e-tendering on the e-tender portal www.mahatenders.gov.in. The tender document will be available on the e-tender portal from 31st January 2025 onwards. Please refer to the uploaded e-tender document for further details and associated terms. The Dates regarding the Tender are as follows:

Tender Sale Date : From 31/01/2025
Pre-Bid Meeting Date : 06/02/2025 3.00 Pm
Tender Submission Date : 20/02/2025 2.30 pm
Tender Opening Date : 21/02/2025 3.00 pm

PMPML reserves the right to accept or reject any proposal at any time without assigning any reasons. Bidders are required to take note of the same.
Tender No. 15 & 16 ADVT-2025 Sd/-
Date :- 31/01/2025 Joint Managing Director

POSTGRADUATE INSTITUTE OF MEDICAL EDUCATION & RESEARCH CHANDIGARH
Global Tender Enquiry Notice No. PI(EP)/24-25/G/MoHFW-01

Following changes are made:-

Sr.	Equipment/Item Name	Original Bid Submission Date	Revised Bid Submission Date	Original Bid Opening Date	Revised Bid Opening Date	Deptt. Name
8	Ventilators	30.01.2025	14.02.2025	31.01.2025	15.02.2025	GI Surgery, HPB and Liver Transplantation

Along with above changes :-
Ref. Global Tender Enquiry Notice No. PI(EP)/24-25/G/07
For the item available at Sr.No.3 of the previous notice dated 26.01.2025 for procuring the equipment- "Advanced USG Machine with shear Wave Elastography and Contrast Enhancement" for the Deptt. of Obst. & Gynae may be read as under :-

Sr.	Equipment/Item Name	Previous Qty.	May be read as	Previous EMD	Now may be read as	Deptt. Name
3	Advanced USG Machine with shear Wave Elastography and Contrast Enhancement	01No.	02Nos.	Rs.70,000/-	Rs.1,30,000/-	Obst. & Gynae

All other details shall remain the same.
Professor In-Charge (EP)

SYMBOLIC POSSESSION NOTICE
Registered Office: ICICI Home Finance Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd Floor, No. 201-202, Icon Complex, Infront of Icon Hospital, Kediya Plot, Akola- 444001

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (b) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Rajesh Sheshrao Suryavanshi (Borrower), Nalini Sheshrao Suryavanshi (Co-Borrower), LHAKL00001296597.	Plot No. 10A Shri Hari Nagar, Mothi Umri, Chachudi Road, At Mouje Umari Tq and Dist Akola CTS No. 29 Akola- 444001. Bounded By- North: Plot No. 9B, South: Plot No.10b, East: Road, West: Farm of Asolkar/ Date of Possession-25-Jan-25	09-05-2023 Rs. 2,96,078/-	Akola-B
2.	Vinod Uttamrao Kavad (Borrower), Anita Vinod Kavad (Co-Borrower), LHAKL00001296035.	Plot No. 301 3rd Floor Shri Balaji Apartment, Mothi Umri, At Mouje Umari, Tq Dist Akola 36/3 Akola Maharashtra- 444001. Bounded By- North: S. L. South: Flat No 302 and 303, East: Flat of Bhirade, West: Part of Plot No.01./ Date of Possession- 25-Jan-25	25-10-2023 Rs. 11,61,656/-	Akola-B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: January 31, 2025, Place: Jalandhar Authorized Officer, ICICI Home Finance Company Limited

PUBLIC NOTICE
Muthoot Housing Finance Co. Ltd.
12A 01,13th Floor, Parinee Crescendo, Plot No. C-38 & C-39, Bandra Kurla Complex, G Block, Bandra (East), Mumbai-400051.
Ph: 022-42728500, CIn: US5922KL2010PLQ2562E@mail: muthoot@muthoot.com, Website: www.muthoot.com

We are closing/shifting our Nagpur Branch, "Plot No. 479, 1st floor, NMC House No. 894, Jattarod, Nagpur, Maharashtra - 440027" with effect from 5th May 2025. The new address of the branch will be "2nd Floor, Plot No. 18A, Hanuman Nagar, Mohta Science College Road, Nagpur, Maharashtra-440009".

Customers may contact their current Branch for any clarifications or assistance till 5th May 2025

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 6th floor, B Building, Ganga trunko, Lohegaon, Pune, Maharashtra 411044. Branch Office: 301, Business Center, Professor Colony Chowk, Savadi, Final Plot No.125+126/6A, Ahmednagar, Maharashtra-414003

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (the "Act") read with Rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Co-Borrower/ Mortgagee (s)/ Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited) as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Home Finance Public Limited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorized Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act.

The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 18/02/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: www.bankauctions.com. For detailed T&Cs of sale, please refer to link provided in GHFL's Secured Creditor's website i.e. www.grihumhousing.com

Sl. No.	Proposal No. Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RP) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances/ Court cases if any (K)
1	Loan No. HF0210H21100268 Chand Khan Nasir Khan Pathan (Borrower) Firoza Chand Khan Pathan (Co Borrower)	Notice date: 06/06/2024 Total Dues: Rs. 1267512/- (Rupees Twelve Lakh Sixty Seven Thousand Five Hundred Twelve Only) payable as on 06/06/2024 along with interest @14.75% p.a. till the realization.	Physical	All That Pice & Parcel Of Duplex No 4 5 6/3 Plot No 4 5 And 6 Field Sr No 43 Gp Mouza Akhuri Khurd Tal And Dist Akola Area. 52.50 Sq.Mtrs. Near Morden School Pin Code-444002 Bounded By:- East- Duplex No 4 5 6 4, West- Duplex No 4 5 6 2, North- Plot No 1 2 5, South:- Road.	Rs. 11,50,000/- (Rupees Eleven Lakh Fifty Thousand Only)	Rs. 1,15,000/- (Rupees One Lakh Fifteen Thousand Only)	17/02/2025 Before 5 PM	10,000/-	11/02/2025 (11AM - 4PM)	18/02/2025 (11AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/theirself in all aspects thereto before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, from auction service provider (I) India PVT Ltd. Address: Plot No.63 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124. 25.26 Support Email Id - Support@bankauctions.com, Contact Person - Dharni P (Email id - dharni.p@ciindia.com) www.bankauctions.com ID No- 9948182222 Please note that Prospective bidders may avail online training on a-auction from them only. The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of any of NEFT/RTGS/DD in the account of "Grihum Housing Finance Ltd". Bank-ICICI Bank LTD. Account No-000651000460 and IFSC Code- ICIC00060020, R. N. Mukherjee Road, Kolkata-700011 drawn on any nationalized or scheduled Bank on or before 17/02/2025 and register their name at www.bankauctions.com and get user ID and password free of cost and get training on a-auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and self-sent attached hard copy at Address: 3rd Floor, Plot No.301, Business Center, Professor Colony Chowk, Savadi, Final Plot No.125+126/6A, Ahmednagar, Maharashtra-414003 mobile no. +91 9567626050 e-mail ID rahul.r1@grihumhousing.com. For further details on terms and conditions please visit www.bankauctions.com & www.grihumhousing.com to take part in e-auction.
This notice should also be considered as 15 days' notice to Borrower / Co-Borrower/ Mortgagee (s)/Guarantor(s) under Rule 8(f) of the Security Interest (Enforcement) Rule-2002.
Date: 31.01.2025 Place: Nagpur Sd/- Authorised Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing finance Ltd)

Public Notice

By this notice I undersigned informed the public at large that the field survey No.78/1D, Occupancy Class-I, total admeasuring 2 Hec. 38 R & field survey No.22, Gut No.66, Occupancy Class-I, total admeasuring 4 Hec. 61 R of Mouje Reosa, Pragane Nandgaon Peth, Tq. & Dist.Amravati was and possessed by me and the said fields were acquired by me vide registered correction of partition deed dated 3/12/1975 at Sr.No.3526. My son, namely, Nilesh has to obtain a loan by mortgaging the above mentioned fields and for that purpose, I went to Xerox shop situated in the area of Blue Moon Resort Kathora-Reosa Road, Amravati on dated 20/1/2025 to took the xerox of the said document. But unfortunately, the said document was lost from my custody. So I have lodged the FIR regarding this fact at Police Station, Walgaon on 28/1/2025. So I hereby publicly suggesting public at large that if anyone found the said document, please submit me to following address:
Shri Vilas Raghunath Mahalle,
r/o 14, Appu Colony, Rathinagar, Shivajinagar, Amravati

यूको बैंक UCO BANK
(A Govt. of India undertaking) Honours Your Trust

Mahakali Branch
POSSESSION NOTICE [Rule-8(1)] (For immovable property)

Whereas
The undersigned being the Authorized officer of the UCO BANK under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 20-08-2024 calling upon the borrower **Mr. RAJESH DIGAMBAR KURANKAR** to repay the amount mentioned in the notice being **Rs. 11,65,221.13+ Interest (Rupees Eleven Lakh, Sixty Five Thousand, Two Hundred, Twenty One and Paise Thirteen only + interest) as on 20-08-2024 (inclusive of interest up to 31-07-2024) plus unapplied interest, within 60 days from the date of the receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under sub section 13 (4) of section 13 of Act read with rule 8 of the Security Interest (enforcement) Rules, 2002 on this 30th day of January of the year 2025.

The borrower/ Guarantors in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the UCO BANK for an amount of **Rs. 11,65,221.13+ Interest (Rupees Eleven Lakh, Sixty Five Thousand, Two Hundred, Twenty One and Paise Thirteen only interest) as on 20-08-2024 (inclusive of interest up to 31-07-2024) plus further interest thereon.**

Description of the Immovable Property

All That piece and parcel of Non Agriculture plot no. 32, 33 & 34 T.S. no. 7, under survey no. 37/1, Admeasuring 487.50 Sq.Mt., Situated behind Narayan Vidyalayam, Guron Layout, Mauja- Khutala, City & District-Chandrapur which is bounded as under:
ON THE EAST: Land of Survey No. 31, ON THE WEST: Layout Plot no. 31, ON THE NORTH: Government Nala, ON THE SOUTH: 9 Mtr. Wide Layout Road

Place: Mahakali Chandrapur Authorized Officer, UCO BANK
Date: 30.01.2025

ICICI Bank Branch Office: ICICI Bank Ltd. Vishnu Vaibhav complex, 6th floor, 222 Palm Road, Civil Lines, Nagpur- 440001.

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET
[See proviso to rule 8(6)]
Notice for sale of immovable assets

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical possession of which has been taken by the Authorized Officer of ICICI Bank Limited will be sold on "As is where is", "As is what is" and "Whatever there is" as per the brief particulars given hereunder:

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
1.	Petrochem IBI Corporation (Borrower) Mrs. Seema Praveen Sharma (Guarantor /Mortgagor) Loan Account No.: 005905021391	Property No: -1 Godown On The Ground Floor, Geeta Complex, Plot No.27, Khasra No.237/1 & 239/2 (old), New Khasra No.58/7, P. H. No. 5, Mouza Wadi, Tahsil Nagpur (Rural), Dist. Nagpur, Maharashtra- 440003 Admeasuring An Area of 120.58 Sq. Mtrs Built Up Area Together With Undivided 1.25% Proportionate Share And Interest In Plot No.27 Total Admeasuring 357.00 Sq. Mtrs. Property No: -2 Shop Block No.3, Ground Floor, Geeta Complex, Plot No.27, Khasra No. 237/1 & 239/2 (old), New Khasra No.58/7, P. H. No.5, Mouza Wadi, Tahsil Nagpur (Rural), Dist. Nagpur, Maharashtra- 440003 Admeasuring An Area of 25.344 Sq. Mtrs Built Up Area Together With Undivided 1.25% Proportionate Share And Interest In Plot No. 27 Total Admeasuring 357.00 Sq. Mtrs. Property No:-3 Shop Block No.4, Ground Floor, Geeta Complex, Plot No. 27, Khasra No. 237/1 & 239/2 (old), New Khasra No.58/7, P. H. No.5, Mouza Wadi, Tahsil Nagpur (Rural), Dist. Nagpur, Maharashtra- 440003 Admeasuring An Area of 26.634 Sq. Mtrs. Built Up Area Together With Undivided 1.25% Proportionate Share And Interest In Plot No.27 Total Admeasuring 357.00 Sq. Mtrs. Property No: -4 Shop No. S-6, Ground Floor, Shree Gopal Complex, Nagar Parishad House/Property No.232, Plot No. 25, P. H. No.5, Ward No.1, Khasra No.237/1 & 239/2 (old) And New No. 58/23, Mouza Wadi, Tahsil Nagpur (Gramin), Dist. Nagpur Maharashtra- 440016 Admeasuring An Area of 41.52 Sq. Mtrs. Super Built-up And 31.22 Sq. Mtrs. Built UP Property No: -5 Shop No. S-7, Ground Floor, Shree Gopal Complex, Nagar Parishad House/ Property No.231, Plot No. 25, P. H. No. 5, Ward No.1, Khasra No.237/1 & 239/2 (old) And New No.58/23, Mouza Wadi, Tahsil Nagpur (Gramin), Dist. Nagpur Maharashtra- 440016 Admeasuring An Area of 40.50 Sq. Mtrs. Super Built-up And 30.37 Sq. Mtrs. Built UP	Rs. 3,82,63,742.65/- (As On February 15, 2025)	Rs. 1,19,30,000/- Rs. 11,93,000/- Rs. 2,83,000/- Rs. 30,50,000/- Rs. 3,05,000/- Rs. 46,30,000/- Rs. 4,63,000/- Rs. 46,20,000/- Rs. 46,20,000/-	February 21, 2025 From 11:00 AM To 02:00 PM	March 07, 2025 From 11:00 AM Onward

The online auction will be conducted on the website (URL Link-<https://disposalhub.com>), of our auction agency M/s NexXen Solutions Private Limited. The Mortgagees/ Noticees are given a last chance to pay the total dues with further interest by March 06, 2025 before 05:00 PM else the secured asset(s) will be sold as per schedule.

The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd. Vishnu Vaibhav complex, 6th floor, 222 palm road, civil lines, Nagpur- 440001 on or before March 06, 2025 before 04:00 PM. Thereafter, they have to submit their offer through the website mentioned above on or before March 06, 2025 before 05:00 PM along with the scanned image of the Bank's acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/are unable to submit his/ her offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd. Vishnu Vaibhav complex, 6th floor, 222 palm road, civil lines, Nagpur- 440001 on or before March 06, 2025 before 05:00 PM Earnest Money Deposit DD/PO should be from a Nationalised/Scheduled Bank in favour of 'ICICI Bank Limited' payable at Nagpur.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 932606680/9004392416
Please note that the Marketing agencies 1. M/s NexXen Solutions Private Limited, 2. Augco Assets Management Private Limited, 3. Matex Net Pvt. Ltd., have also been engaged for facilitating the sale of this property.
The Authorized Officer reserves the right to reject any or all the bids without furnishing any further reasons.
For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s
Date : January 31, 2025
Place: Nagpur
Authorized Officer
ICICI Bank Limited

ICICI Home Finance Registered Office: ICICI Home Finance Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051
Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: 2nd Floor, No. 201-202, Icon Complex, Infront of Icon Hospital, Kediya Plot, Akola- 444001

Whereas
The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (b) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Rajesh Sheshrao Suryavanshi (Borrower), Nalini Sheshrao Suryavanshi (Co-Borrower), LHAKL00001296597.	Plot No. 10A Shri Hari Nagar, Mothi Umri, Chachudi Road, At Mouje Umari Tq and Dist Akola CTS No. 29 Akola- 444001. Bounded By- North: Plot No. 9B, South: Plot No.10b, East: Road, West: Farm of Asolkar/ Date of Possession-25-Jan-25	09-05-2023 Rs. 2,96,078/-	Akola-B
2.	Vinod Uttamrao Kavad (Borrower), Anita Vinod Kavad (Co-Borrower), LHAKL00001296035.	Plot No. 301 3rd Floor Shri Balaji Apartment, Mothi Umri, At Mouje Umari, Tq Dist Akola 36/3 Akola Maharashtra- 444001. Bounded By- North: S. L. South: Flat No 302 and 303, East: Flat of Bhirade, West: Part of Plot No.01./ Date of Possession- 25-Jan-25	25-10-2023 Rs. 11,61,656/-	Akola-B

The above-mentioned borrower(s)/ guarantor(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
Date: January 31, 2025, Place: Jalandhar Authorized Officer, ICICI Home Finance Company Limited

महाराष्ट्र विद्युत नियामक आयोग

१३ वा मजला, फ्लॉर क्र. १, जागतिक व्यापार केंद्र, काफ पॅरेड, कुलाबा, मुंबई-४०० ००५.
दूरध्वनी: २२१६३९६/६५/६५; ई-मेल: mercindia@merc.gov.in
संकेत-स्थळ: www.merc.gov.in

जाहीर सूचना

प्राप्रुप महाराष्ट्र विद्युत नियामक आयोग (कामकाजाचे नियम आणि शुल्क व आकार) (दुसरी सुधारणा) विनियम, २०२५ वर अभिप्राय मागविण्याबाबत

- महाराष्ट्र विद्युत नियामक आयोगाने (मविनिआ किंवा आयोग) प्राप्रुप "मविनिआ (कामकाजाचे नियम आणि शुल्क व आकार) (दुसरी सुधारणा) विनियम, २०२५" तयार केले आहेत.
- हे प्राप्रुप विनियम त्यावरील स्पष्टीकरणाला ज्ञानासाठी, आयोगाच्या www.merc.gov.in या संकेत-स्थळावर उपलब्ध देण्याच्या स्वरूपात देण्यात आले आहेत.
- प्राप्रुप सुधारणा विनियमावरील अभिप्राय, सूचना किंवा हरकती आयोगाच्या (www.merc.gov.in/e-public-consultation) संकेत-स्थळावरील 'E-public Consultation' या टॅबल्वारे या सूचनेच्या दिनांकापासून २९ दिवसांच्या आत अपलोड करता येतील. या टॅबल्वारे या सूचनेच्या दिनांकापासून २९ दिवसांच्या आत अपलोड करून कामकाजाच्या सर्व दिवसांमध्ये सकाळी ९.३० ते सायंकाळी ६.०० या दरम्यान मोबाईल क्र. ८९२८०७९५२२ वर किंवा suggestions@merc.gov.in या ई-मेल आयडीवर संपर्क साधू शकतात. 'E-Public Consultation' या टॅबल्वर सूचना आणि हरकती अपलोड केलेल्या व्यक्तीस त्याच्या निवेदनाची छापील प्रत दाखल करण्याची आवश्यकता नाही. ज्या व्यक्तींना इलेक्ट्रॉनिक माध्यमांचा वापर करणे शक्य नसेल त्यांनी त्यांच्या सूचना आणि हरकतीची छापील प्रत, सचिव, महाराष्ट्र विद्युत नियामक आयोग, १३ वा मजला, फ्लॉर क्र. १, जागतिक व्यापार केंद्र, काफ पॅरेड, मुंबई ४०० ००५ या पत्त्यावर दि. २९ फेब्रुवारी, २०२५ रोजी सादर करावी. ५.०० पूर्वी दाखल करावी. अन्य कोणत्याही माध्यमांद्वारे दाखल करण्यात आलेल्या सूचना/हरकती विचारात घेण्यात येणार नाहीत.
- दि. २५ फेब्रुवारी, २०२५ रोजी किंवा त्याआधी अपलोड केलेल्या सूचना आणि हरकती सर्व अभिप्राय, सूचना आणि हरकती वरील प्राप्रुप विनियमाना अंतिम स्वरूप देण्यापूर्वी आयोगाकडून विचारात घेण्यात येतील. या विनियमावरील पुढील सर्व पत्रव्यवहार आयोगाच्या www.merc.gov.in या संकेत-स्थळाच्या माध्यमांतूनच होईल.

दिनांक: ३१ जानेवारी, २०२५ (ॉ. राजेंद्र गं. अंबेकर)
ठिकाण: मुंबई (सचिव, मविनिआ)

इंडसइंड बँक लिमिटेड

एफआरआर विभाग, अकडवा मजला, टॉवर १, वन इंडियाबिल्डिंग सेंट्रल, ८४१, सेनापती बापट मार्ग, इरिफ-नरवट रोड, मुंबई, ४०००१३

ताबा सूचना [नियम ८(१) पाहता] (अचल मालमत्तेसाठी)

ज्याअर्थी, निम्नस्वाधिकांकर हे इंडसइंड बँक लिमिटेड चे प्राधिकृत अधिकारी असून त्यांनी सिक्युरिटी इंडेन्स अँड रिक्न्ट्रक्शन ऑफ फायनॅन्शियल असेट्स अँड एनफोर्समेंट ऑफ सिक्युरिटी इंडेन्स अँड, २००२ (२००२ चा ५४) अंतर्गत आणि सिक्युरिटी इंडेन्स (एनफोर्समेंट) रुल्स, २००२ मधील नियम ३ सह वाचण्यात येणाऱ्या अनुच्छेद १३(१) अंतर्गत बहाल करण्यात आलेल्या अधिकांकांचा वापर करित, १५-एप्रिल-२०२४ रोजी एक मागणी सूचना पाठवली ज्यात कर्जदार पग सेलस कॉर्पोरेशन आणि जामीनदार / गहाणकार श्री. सुभाष दयाराम लांबट, श्रीमती मंदा सुभाष लांबट आणि श्री. परम सुभाष लांबट यांना सदर सूचना प्राप्त होण्याच्या दिनांकापासून ६० दिवसांचे आत सूचनेत नमूद रक्कम १४-एप्रिल-२०२४ रोजी नुसार रु. १,५१,३५,७०४.४३ (रुपये एक कोटी एकाच लाख ३५ हजार ७०४ रुपये ४३ पैसे फक्त) अधिक १५-एप्रिल-२०२४ पासूनचे पुढील व्याज अधिक खर्च, अधिभार व शुल्के इत्या. चा भरणा करण्याचे आवाहन करण्यात आले होते.

कर्जदार सदर रकमेची परतफेड करण्यात असण्याचे याद्वारे कर्जदार आणि सर्व लोकांना सूचित करण्यात येते की सिक्युरिटी इंडेन्स एनफोर्समेंट रुल्स, २००२ मधील नियम ८ सह वाचण्यात येणाऱ्या सदर अधिनियमातील अनुच्छेद १३(४) अंतर्गत बहाल करण्यात आलेल्या अधिकांकांचा वापर करित निम्नस्वाधिकांकरांनी २९ जानेवारी २०२५ रोजी खालील वर्णन केलेल्या मालमत्तेचा ताबा घेतलेला आहे. कर्जदार व सर्व लोकांना याद्वारे सावधगिरीची सूचना देण्यात येते की त्यांनी सदर मालमत्तेच्या संदर्भात कोणताही व्यवहार करू नये आणि असा व्यवहार केल्यास तो इंडसइंड बँक लिमिटेड यांच्या १४-एप्रिल-२०२४ रोजी नुसार रु. १,५१,३५,७०४.४३ (रुपये एक कोटी एकाच लाख ३५ हजार ७०४ रुपये ४३ पैसे फक्त) अधिक १५-एप्रिल-२०२४ पासूनचे पुढील व्याज अधिक खर्च, अधिभार व शुल्के इत्या. सदर अन्वयाना मात सोबतच वेण्यासाठी उलटव्य असलेल्या वेळेच्या संदर्भात कर्जदारचे लक्ष सदर अधिनियमातील अनुच्छेद १३ मधील उप-विभाग (८) कडे वेचण्यात येते.

अचल मालमत्तेचे वर्णन

प्लॉट क्र. १७, निलकमल हाऊसिंग सोसायटी, प.इ.क्र. ३७, मीना-हुडकेकर, ख.क्र. १९, ग्रामपंचायत नरसाळा, शुभका माता मंदिर, हुडकेकर रोड, नागपूर महानगर पालिकेच्या हद्दीत, तहसील आणि जिल्हा नागपूर.

दिनांक: २९-०१-२०२५ स्वा/- प्राधिकृत अधिकारी
स्थान: नागपूर इंडसइंड बँक लिमिटेड

Dnyanpath Bahu-Uddeshiya Shikshan Prasarak Mandal's SURETECH COLLEGE OF NURSING

120/2K Ashokvan, N.H. No.7, Wardha Road, Rui Post, Nagpur. Phone No.: 841191778/841191770 Email: suretechcon1@yahoo.in

VACANCIES

Application are invited on plain paper along with all necessary copy of certificates, from the eligible candidate for the following post. Qualification and Experience as per DCI and MUHS Norms and University Direction No. 01/2017.

Sr. No.	Subject	Professor	Associate Professor/Reader	Assistant Professor/Lecturer	Tutor
1	Medical Surgical Nursing	---	---	01 (SC)	---
2	Community Health Nursing	---	01 (Open)	01 (SC)	---
3	Obstetric Nursing	01 (Open)	01 (Open)	---	---
4	Pediatric Nursing	01 (Open)	---	01 (Open)	---
5	Nursing	---	---	---	05 (Open), 02 (SEBC), 01 (ST)

Note:- For detailed information about post, qualification and other terms and conditions please visit college website suretechcon.edu.in last date for application is 06/02/2025.

PRESIDENT

MUNICIPAL COUNCIL ERANDOL, Dist.JALGAON

Address : Main Road, Erandol, Dist.Jalgaon (Maharashtra) - 425109
Contact No. : 02588-245022 (Chief Officer/President) 02488-244401 (Office)
Fax No. : 02588-243067, E-Mail : mnc_ert.001@rediffmail.com | mcerandol@gmail.com
O/w No./PWD/10/(2024-25) Dated : 30/01/2025

(OPEN TENDER NOTICE)

- Refer to open tenders id 2025_DMA_1143823_1 published on 31st January 2025.
- Please visit the website at <https://mahatenders.gov.in> for further details.
- Due date for submission of quotation and opening of tenders is amended as follows :

Due date for submission of Quotation	07/02/2025	Time : 12.00 PM (IST)
Pre-Bid Meeting	04/02/2025	Time : 11.00 AM (IST)
Opening of Tenders	10/02/2025	Time : 12.00 PM (IST) Onwards

- Attendance of bidders should be compulsory at the time of Pre-bid meeting.
- There are no other changes in the terms and conditions of the open tender notice.

(Amol Prabhakar Bagul)
Chief Officer And Administrator
Municipal Council Erandol, Dist.Jalgaon

प्रपत्र जी

महाराष्ट्रातील अकोला येथे औषधनिर्माण उद्योगात कार्यरत असलेल्या वी.जी.आय. फार्मा प्रायव्हेट लिमिटेड करिता स्वाम्य अधिकार्यांना आमंत्रण [भारतीय नातरी व दिवाळखोरी मंडळ (कॉर्पोरेट व्यक्तींना नागर उन्वियानी प्रक्रिया) नियम, २०१६ मधील नियम ३६ए मधील उप-नियम (१) अंतर्गत]

संबंधित तपशील

1. कॉर्पोरेट दिवेकऱ्याचे नाव तसेच PAN UCIN / LLP क्र.	वी.जी.आय. फार्मा प्रायव्हेट लिमिटेड PAN: AADCV6940G CIN: U24200MH2011PTC218263
2. नोंदीकृत कार्यालयाचा पत्ता	प्लॉट क्र. जे-८, फेज ३, एमआयडीसी, अकोला, महाराष्ट्र- ४४४ १०४.
3. वेबसाईटचा यूआरएल	उपलब्ध नाही
4. बहुलक शिक्क मात जेथे स्थित आहेत त्या ठिकाणाचे तपशील	प्लॉट क्र. जे-८, फेज ३, एमआयडीसी, अकोला, महाराष्ट्र- ४४४ १०४.
5. मुख्य उत्पादने/ सेवांची धमता- धमता:	२०२१ पासून कंपनीचे कार्यचालन बंद असल्याने उपलब्ध नाही.
6. मगोल आर्थिक वर्षात विक्री करण्यात आलेल्या मुख्य उत्पादने/ सेवांचे प्रमाण व मूल्य	उपलब्ध नाही
7. कर्मचारी / कामगारची संख्या	उपलब्ध नाही
8. दोन वर्षांची शेवटची उलटव्य असलेली वित्तीय विवरणे (पॉपुलर) सह अधिक माहिती, धनकींची यादी यूआरएल वर उपलब्ध आहे.	उपलब्ध नाही
9. सल्लेखा अनुच्छेद २५(२)(ए) अंतर्गत निराकरण अर्जदारासाठी अर्हात येथे उलटव्य आहेत:	Vgipharma.ibc@gmail.com येथे ईमेल पाठवून साहित्यीक अनु. २५(२)(ए) अंतर्गत निराकरण अर्जदारासाठी अर्हात येथे उलटव्य असलेल्या तपशीलात आमंत्रण मागवता येईल.
10. स्वाम्य अधिकार्यांची स्वीकारण्याची शेवटचा दिनांक:	२५ फेब्रुवारी २०२५
11. संचालक मंडळ अर्जदारासाठी हंगामी यादी जारी करण्याचा शेवटचा दिनांक:	०२ मार्च २०२५
12. हंगामी यादीवरील अर्जा सादर करण्याचा सादर करण्याचा शेवटचा दिनांक:	१२ मार्च २०२५
13. संचालक मंडळ अर्जदाराची अंतिम यादी जारी करण्याचा दिनांक:	१७ मार्च २०२५
14. निराकरण अर्जदारांना माहिती सूचना, मूल्यांकन मॉड्युल आणि निराकरण योजना जारी करण्याचा दिनांक:	१६ एप्रिल २०२५
15. निराकरण योजना सादर करण्याची शेवटचा दिनांक:	Vgipharma.ibc@gmail.com
16. स्वाम्य अधिकार्यांसाठी सादर करावयाची प्रोसेस ईमेल आयडी:	

स्वा/-
शिक्षित युवना
नोंदणी क्रमांक: IBBI/IPA-002/IP-N00721/2018-2019/12140
एफएच वेबसा: ३१ डिसेंबर २०२५ पर्यंत

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दिनांक: ३१ जानेवारी २०२५ मुंबई-४०० १०१, ईमेल पत्ता: kshitiz.ca@gmail.com
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केनरा बँक Canara Bank

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